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## (2018) 07 CHH CK 0303

## **Chhattisgarh High Court**

Case No: Contempt Case (Civil) No. 748 Of 2018

Birendra Kumar Lala APPELLANT

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Arvind Kumar Ekka And Ors RESPONDENT

Date of Decision: July 25, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Ashish Surana, Arun Sao

Final Decision: Disposed Of

## **Judgement**

## Sanjay K. Agrawal, J

- 1. This contempt case has been filed for non-compliance of order dated 12-9-2017 passed in W.P.(C)No.2531/2017.
- 2. Learned counsel for the respondents, on instructions, would submit that award has already been passed on 7-10-2017 and the amount of

compensation has already been determined.

- 3. Learned counsel for the petitioner submits that the compensation is not being paid.
- 4. A careful perusal of the order dated 12-9-2017 would show that this Court has only directed to complete the acquisition proceedings and pass

award determining the compensation amount to be paid to the petitioner and that has been complied with. However, if the amount of compensation is

not being paid, the petitioner is at liberty to proceed in accordance with law.

5. With the aforesaid observation, the contempt case stands finally closed.